

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2511/2019

(Arising out of impugned final judgment and order dated 28-09-2018 in CRLA No. 781/1997 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

PYARE LAL DIXIT

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 32232/2019 - EXEMPTION FROM FILING O.T.
IA No. 32221/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 07-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Vivek Singh, Adv.
Mr. Ashutosh Jha, AOR
Mr. Ashutosh Gupta, Adv.

For Respondent(s) Mr. Adarsh Upadhyay, AOR

Mr. Ashiwan Mishra, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Naveen Kumar Tripathi, Adv.
Ms. Vaidruti Mishra, Adv.
Ms. Saroj Tripathi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official
translation is allowed.

Leave granted.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER